



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 26<sup>th</sup> August, 2019

SRO 509 :-Whereas; on 24-08-2018 Police Station, Litter received a written docket from SI Vikram Kundal I/C SOG Camp Lassipora to the effect he has received an information through reliable sources to the effect that unknown militants have concealed some explosive material in the house of one Rameez Ahmad Mir S/o Mohammad Ahsan Mir R/o Rajpora Litter with the aim of committing subversive activities; and

2. Whereas, in this connection a case FIR No. 32/2018 was registered at Police Station Litter and investigation was taken up; and

3. Whereas, during the course of investigation search was conducted and explosive material along with other incriminating material was recovered from the house of accused Rameez Ahmad Mir S/o Mohammad Ahsan Mir R/o Rajpora Litter and seizure memo was prepared. Site plan of place of occurrence was also prepared. The seized articles were sent to FSL for examination and expert opinion obtained revealed that the seized articles were detonators and explosive substances, there by corroborating invoking of Sec. 4/5 Explosive Substances Act 1908 S Act in the case. Statement of witnesses acquainted with facts and circumstances of case were recorded under relevant provisions of law and placed on record; and

4. Whereas, investigation further revealed that accused Rameez Ahmad Mir S/o Mohammad Ahsan Mir R/o Rajpora Litter is working as an OGW for an HM militant Irfan Ahmad Rather who is his close friend and had kept this explosive in his house for committing subversive activities in south Kashmir. Evidence collected has prima facie established the commission of offences punishable u/s 13 UAP Act , 4/5 Explosive Substances Act, 1908 against accused Rameez Ahmad Mir S/o Mohammad Ahsan Mir R/o Rajpora Litter and investigation of case has been concluded as proved against him; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the

case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for his prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Rameez Ahmad Mir S/o Mohammad Ahsan Mir R/o Rajpora Litter for commission of offence punishable u/s 13 Unlawful Activities Prevention Act, 1967 arising out of FIR No. 32/2018 of Police Station Litter.

By order of the Government of Jammu and Kashmir.

Sd/-

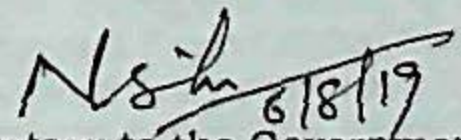
Principal Secretary to the Government  
Home Department

Dated: 26.08.2019

No. Home/Pros/73/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanction-105/S/2018/26866-68 dated 07.05.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department